

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
RAJYA SABHA
UNSTARRED QUESTION NO.15
TO BE ANSWERED ON 19th July, 2021

**INVESTMENT FOR PROCUREMENT OF INDIGENOUSLY MANUFACTURED
DEFENCE EQUIPMENT**

15 SHRI SAMBHAJI CHHATRAPATI:

Will the Minister of Defence be pleased to state:

- (a) whether Government has earmarked exclusive funds for procurement of indigenously by manufactured defence equipment to give a much-desired push to the domestic industry;
- (b) if so, the details thereof;
- (c) the details of major defence equipment likely to be procured from domestic manufacturers; and
- (d) whether Government proposes to impose ban on import of defence equipment which is being domestically manufactured?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF DEFENCE
SHRI AJAY BHATT

(a) to (d): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF RAJYA SABHA UNSTARRED QUESTION NO. 15 FOR ANSWER ON 19.07.2021 REGARDING 'INVESTMENT FOR PROCUREMENT OF INDIGENOUSLY MANUFACTURED DEFENCE EQUIPMENT'.

(a) & (b): In line with Government of India's initiative of 'Atmanirbhar Bharat', it has been decided to earmark an amount of Rs.71,438.36 Cr. for domestic capital procurement out of the total allocation of Rs.1,11,463.21 Cr. for Capital Acquisition.

(c) Capital procurement of defence equipment are undertaken from various domestic as well as foreign vendors, based on threat perception, operational challenges and technological changes and to keep the Armed Forces in a state of readiness. During last three financial years i.e. 2018-19 to 2020-21, 102 contracts have been signed with Indian vendors for capital procurement of defence equipment such as aircrafts, missiles, tanks, bullet proof jackets, guns, navy vessels, radars, networks etc.

(d) In order to provide impetus to self-reliance in defence manufacturing as part of 'Atmanirbhar Bharat' initiative, two Positive Indigenization Lists have been promulgated. The first Positive Indigenization List was promulgated in August 2020, which included 101 items, and second list was promulgated in May 2021, which included 108 items. The lists intend to implement the ban in a staggered manner up to December 2025. The aim behind promulgation of the lists is to apprise the Indian Defence Industry about the anticipated requirements of the armed forces, so that they are better prepared to realize the goal of indigenization. It provides a great opportunity for the Indian Defence Industry to manufacture the items in the list by using their own design and development capabilities or adopting those developed by the Defence Research & Development Organisation (DRDO), to meet the requirements of the armed forces in the coming years.
